

IN THE COURT OF SESSIONS JUDGE, MAHILA COURT, PERAMBALUR.

**PRESENT: Tmt.S.Malarvizhi, M.L.,
Sessions Judge (FAC),
Mahila Court, Perambalur.**

Wednesday, this the 16th day of September, 2020.

E.Bail No.576/2020.

Selvaraji,
S/o.(Late)Seenivasan.

... Petitioner/Accused.

-vs-

State through
Inspector of Police,
Perambalur P.S.
Cr.No.2012/2020.

... Respondent/Complainant.

Offences u/Ss.Girl Missing @ 366(A) IPC and 7,8 of POCSO Act 2012.

Petition dated 31.08.2020 filed u/s. 439 of Cr.P.C for grant of bail to this petitioner for the offence punishable u/Ss. Girl Missing @ 366(A) IPC and 7,8 of POCSO Act 2012.

This petition is coming on this day before me for hearing in the presence of Thiru.P.Santhoshkumar Advocate for the petitioner and of Special Public Prosecutor for the state and upon hearing both sides, perusing the petition and other relevant records, this court delivered the following:-

ORDER

Bail application u/s 439 of Cr.P.C is filed by the petitioner/accused concerned in Cr.No.2012/2020 for the alleged offences u/Ss.Girl Missing @ 366(A) IPC and 7,8 of POCSO Act 2012 on the file of the respondent.

This Court has considered the submissions made by the learned Counsel for petitioner and the learned Special Public Prosecutor.

The petitioner was arrested for the alleged offences and he is in Judicial custody from 28.08.2020. Reply received. 164 Statement perused. Nothing incriminating the accused stated by the victim. Considering the nature of the case and the fact that the petitioner is in judicial custody for nearly 20 days and the submissions made by both sides, this Court is inclined to allow this application and grant bail to the petitioner subject to stringent conditions as follows:-


(a) that the petitioner is ordered to be released on bail on execution of a bond for Rs.10,000/- along with two sureties for a like sum to the satisfaction of this Court.

(b) that the petitioner shall appear and sign before this Court daily twice at 10.00 a.m. and 4.00 p.m. until further orders.

(c) that the petitioner shall co-operate with the police for investigation.

(d) that the petitioner shall not, directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any Police Officer.

Pronounced by me in open court, this the 16th day of September, 2020.


Sessions Judge,
Mahila Court, Perambalur.